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**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 342/2017 in C.P. (I.B) No. 1/9/NCLT/AHM/2017

Coram:

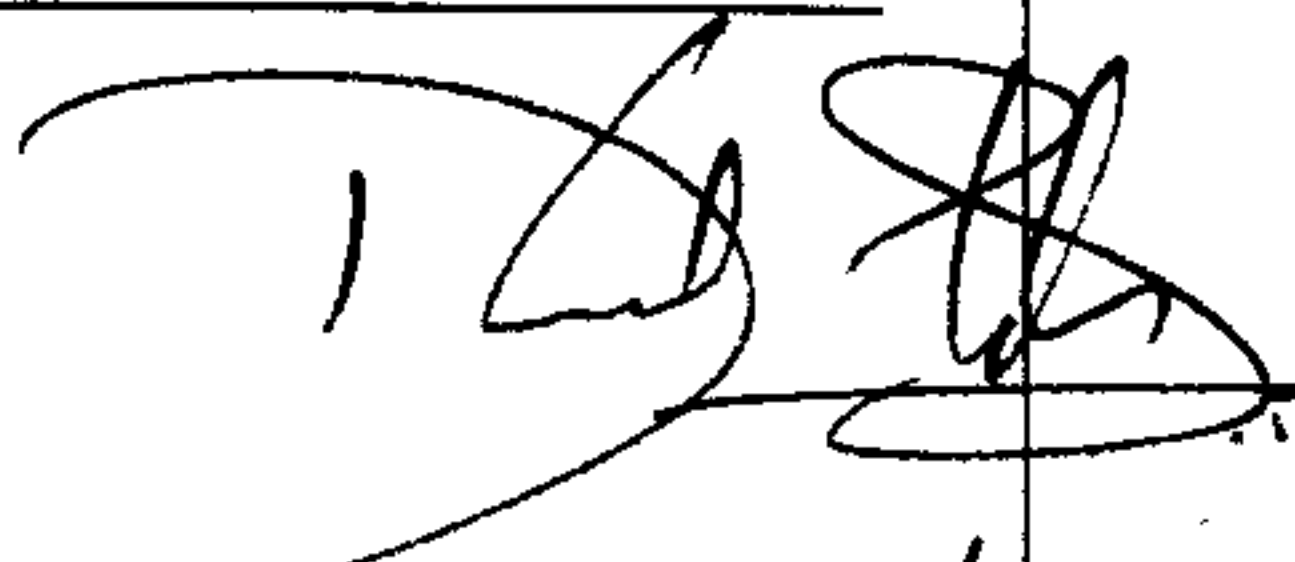
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: Kailash T Shah RP
(Gurinandan Fashions Pvt. Ltd.)
V/s.
Pooja Tex-Prints Pvt Ltd.

Section of the Companies Act: Section 30(6) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	DIHAVAL K. SHAH	ADVOCATE	RESPONDENTS	
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2.	PAVAN S - GODIAWALA	ADVOCATE	APPLICANT	
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ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Dhaval Shah present for Respondents.

Proof of service of notice filed.

Applicant is directed to file resolutions passed in all the meetings of the committees of creditors.

Resolution professional is directed to file report about the CIRP.

List the matter on 28.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.